

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA**

WRIT PETITION NO: 7612 and 7863 OF 2025

WRIT PETITION NO: 7612 OF 2025

Between:

M/s. ANI Technologies Private Limited, Represented by its associate director-
Soumya M. Having its office at- 3rd floor, Plot No. 1062 and 1063, Road No. 1,
KPHB Phase- 5, Opp. Forum Mall lane, Hyderabad, Telangana- 500072

...PETITIONER

AND

1. State of Telangana, through the Principal Secretary, Department of Revenue,
4 F- 39, Dr. B.R. Ambedkar Telangana Secretariat, Hyderabad, Telangana-
500022
2. Appellate Joint Commissioner of State Tax, Hyderabad Rural Division, 5th
floor, C.T. Complex, Nampally, Hyderabad, Telangana- 500001
3. Deputy Commissioner of State Tax, STU- 1, Hyderabad Rural Division,
Hyderabad, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction particularly one in the nature of WRIT OF MANDAMUS declaring the Impugned Order bearing no.ZD361224004518M dated 04.12.2024 Annexure - 1 passed by the Respondent No. 2 as same being illegal, in gross violation of principles of natural justice and contrary to the mandate of Section 107 of the TGST Act or to issue any other appropriate Writ or order as this Hon'ble High Court may deem fit and proper to the facts and circumstances of the present case.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation and effect of the Impugned OIA bearing no. ZD361224004518M dated 04.12.2024 [Annexure -1] passed by Respondent No. 2.

Counsel for the Petitioner: SRI SANDEEP SACHDEV REPRESENTING FOR SRI. PRAVEEN K NAIR

Counsel for the Respondents: SRI T. CHAITANYA KIRAN REPRESENTING FOR SRI SWAROOP DORILLA Special Govt Pleader for State Tax

WRIT PETITION NO: 7863 OF 2025

Between:

M/s. ANI Technologies Private Limited, Represented by its associate director- Soumya M. Having its office at- 3rd floor, Plot No. 1062 and 1063, Road No. 1, KPHB Phase- 5, Opp. Forum Mall lane, Hyderabad, Telangana- 500072

...PETITIONER

AND

1. State of Telangana, through the Principal Secretary, Department of Revenue, 4 F- 39, Dr. B.R. Ambedkar Telangana Secretariat, Hyderabad, Telangana- 500022
2. Appellate Joint Commissioner of State Tax, Hyderabad Rural Division, 5th floor, C.T. Complex, Nampally, Hyderabad, Telangana- 500001
3. Deputy Commissioner of State Tax, STU- 1, Hyderabad Rural Division, Hyderabad, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction particularly one in the nature of WRIT OF MANDAMUS declaring the Impugned Order bearing no. ZD361224004546N dated 04.12.2024 (Annexure -1) passed by the Respondent No. 2 as same being illegal, in gross violation of principles of natural justice and contrary to the mandate of Section 107 of the TGST Act or to issue any other appropriate Writ or order as this Hon'ble High Court may deem fit and proper to the facts and circumstances of the present case.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation and effect of the Impugned OIA bearing no. ZD361224004546N dated 04.12.2024 [Annexure -1] passed by Respondent No. 2.

**Counsel for the Petitioner: SRI SANDEEP SACHDEV REPRESENTING FOR SRI.
PRAVEEN K NAIR**

**Counsel for the Respondents: SRI T. CHAITANYA KIRAN REPRESENTING FOR
SRI SWAROOP OORILLA Special Govt Pleader for State Tax**

The Court made the following: COMMON ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT JUSTICE RENUKA YARA

WRIT PETITION Nos.7612 and 7863 OF 2025

COMMON ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Sandeep Sachdev, learned counsel representing Sri Praveen K.Nair, learned counsel for the petitioner and Sri T.Chaitanya Kiran, learned counsel representing Sri Swaroop Oorilla, learned Special Government Pleader for the respondent-State Tax, for the respondents.

2. With the consent finally heard.

3. During the course of hearing, the parties reached to a consensus. It is agreed that since the learned Appellate Authority rejected the appeal on the ground that the petitioner has not produced the original documents, it is agreed that the impugned order, dated 04.12.2024, may be set aside and the petitioner may be permitted to file the original documents.

4. In view of the consensus arrived at, the impugned order dated 04.12.2024 is set aside. The petitioner shall appear before the Appellate Authority on 29.04.2025 at 11.30 PM and shall produce the relevant original documents before the

Appellate Authority. The Appellate Authority shall rehear the petitioner and pass a fresh order, in accordance with law.

5. Accordingly, the Writ Petitions are **disposed of**, without expressing any opinion on the merits of the case. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Department of Revenue, 4 F- 39, Dr. B.R. Ambedkar
Telangana Secretariat, Hyderabad, Telangana- 500022
2. Appellate Joint Commissioner of State Tax, Hyderabad Rural Division, 5th
floor, C.T. Complex, Nampally, Hyderabad, Telangana- 500001
3. Deputy Commissioner of State Tax, STU- 1, Hyderabad Rural Division,
Hyderabad, Telangana
4. One CC to SRI. PRAVEEN K NAIR Advocate [OPUC]
5. Two CCs to GP for STATE TAX, High Court for the State of Telangana at
Hyderabad. [OUT]
6. Two CD Copies

KKS

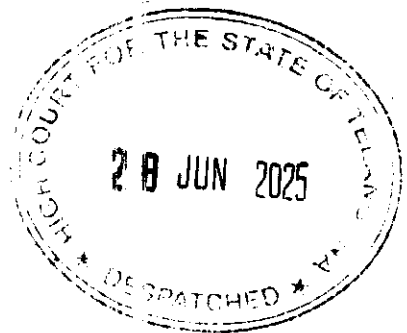
LS

HIGH COURT

DATED:23/04/2025

COMMON ORDER

WP.Nos.7612 and 7863 of 2025



**DISPOSING THE WRIT PETITIONS
WITHOUT COSTS**

9 copies
for
21/5/25